

Rev:81/02

OA 17/98

S.K.Sahu Vs Union of India & Ors

O R D E R (By Circulation)

20.1.2003

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

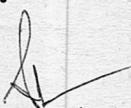
HON.MR.S.DAYAL, MEMBER (A)

By this application review has been sought, of the order dated 10.5.02 passed in OA No.17/98.

This application has been filed on 6.8.02. There is delay of 6 days. Considering the facts and circumstances narrated in the M.A. NO.3163/02, delay is condoned.

We have perused the review application, grounds raised therein and the order dated 10.5.02. However, we do not find any error apparent on the face of record calling for our interference. Once the applicant exercised option claiming benefit of the scheme under the order dated 5.5.1995 and this Tribunal directed to consider the case of the applicant afresh treating the option exercised within time, the applicant could not claim the benefits together. If his option is accepted he has to give up the benefits of earlier fixation under order dated 18.5.1987.

The review application has no merit and is accordingly rejected.


MEMBER (A)


VICE CHAIRMAN

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